CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

0.A.No.2424/1996

Monday this the 18th day of November, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. S.P. BISWAS. ADMINISTRATIVE MEMBER

Shri R.N.Pandit,
R/o C-1/62, Raju Park,
New Delhi-52
working as T-I-3 in Divn.of Gnetics
in IART and posted at New Delhi. Applicant
(By Advocate Mr. S.S.Tiwari)

Vs.

- ICAR throgh its Director General, Krishi Bhawan, New Delhi.
- Director, Indian Agricultural Research Institute, Pusa Road, New Delhi-12.

.. Respondents

The application having been heard on 18.11.1996 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant seeks a direction to consider him for promotion to T-II-3 from the date on which his juniors were promoted namely 24.5.1995. Voicing the same grievances applicant has made Annexure-B representation and we are told that in eighteen months it has not been disposed of. Public authorities are beholden to attend to the grievances coming before them in their official capacity promptly. Second respondent will examine the request for promotion with reference to Annexure-B representation and pass a speaking order thereon

contd.....

positively within four weeks from today.

- 2. Applicant shall produce a copy of this order and a copy of the original application before second respondent, who shall acknowledge the same and applicant will lodge the acknowledgment before the Registry. The acknowledgment will form part of the record.
- 3. With the aforesaid directions, we dispose of the application. No costs.

Dated the 18th day of November, 1996.

S.P.BISWAS ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
CHAIRMAN

ks.